

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 6

IA No. 2960/2023, 2636/2023,
IA(I.B.C)/958(CH)2024
In
CP(IB) No. 406/Chd/Pb/2018
(Admitted)

IN THE MATTER OF:
State Bank of India

...Petitioner-Financial Creditor

Versus

Nexgen Laminators Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 30(6), 60(5) IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 22.04.2024

CORAM:
SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the respondent in IA : Mr. GS Sarin, PCS
No. 2960/2023,2636/2023

ORDER

Since the Hon'ble Member (Technical) is not present in the Court and also refused to conduct the Court's matter, the matter is now posted to 16.05.2024.

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)